

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 91 OF 2023

Aditya Singh Chauhan ... Petitioner

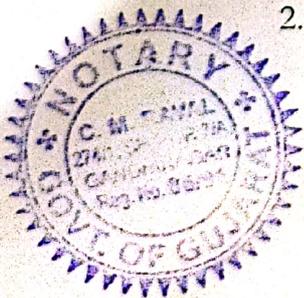
Versus

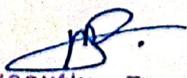
Gujarat Pollution Control Board
& Ors. ... Respondents

AFFIDAVIT-IN-REPLY ON BEHALF OF
RESPONDENT No. 8

I, Nitin R. Suneja, Aged : 43 Years, working as Dy. Executive Engineer and Executive Engineer(I/C), Respondent No. 8 herein having his office at Gujarat Water Supply and Sewerage Board, Jalseva Bhavan, Sector 10/A, Gandhinagar do hereby solemnly affirm and state on oath as under:

1. I state that I have read a copy of the above mentioned Original Application preferred by the Petitioner herein and having understood the contents thereof, I am preferring this Affidavit-in-reply.
2. I state that save and except any of the contentions, averments and submissions as having been raised in Application being specifically admitted by me herein below, all other contentions, averments and submissions may be treated as having been specifically denied by me.




Executive Engineer
Urban Cell, GWSSB,
Gandhinagar

I state that not dealing of any para may not be treated on admission on my part. The grounds and contention raised in following para are submitted without prejudice to each other.

3. I say and submit that I am filing the present affidavit in reply only with a view to oppose the admission of the present Petition and grant of any interim relief in favor of the applicant and I reserve my right to file the detailed affidavit as and when necessary.
4. I say and submit that, none of the fundamental rights of the applicant have been violated because of any action or inaction on the part of the present respondent no. 8 and therefore, the present application is not maintainable in law and the same deserves to be dismissed in limine.
5. At the outset it is submitted by the deponent herein that the applicant has prayed for giving direction to the respondents authority to disconnect and seal all the unauthorized water drain of Suez Farm, Behrampur and Danilimda, direction for constitutions of expert committee to conduct audit with regard to compliance of Zero Liquid Discharge condition by the respondents industries and other concerned industries of the area in




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question and in the event of any violation of condition of ZLD permission by any industry, direction to the concerned respondents to seal and penalize the industrial units in Suez Farm, Behrampura and Danilimda area, direction against the respondents having regard to damage to the public health, property and environment and principal of sustainable development and polluters pay principle, as per law and further directions to the respondents to restore the land and water quality and environment in general which suffered due to unauthorized and unsafe discharge of industrial waste water in Suez Farm.

6. In view of the above it is submitted by the deponent herein that all the above mentioned prayers were not applicable to the present deponent herein, because the present respondent board is not giving any type of permission to industries.



7. It is submitted that GWSSB i.e. office of present deponent is a statutory body set up by the State Government for Development, Regulation and Control of the Drinking Water in the State. The board largely works for putting in place rural water supply system as


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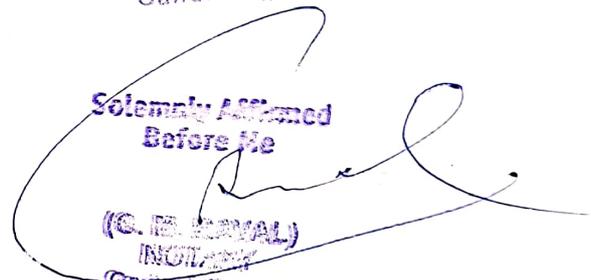
10. Thus, in the respectful submission of the deponent, the present application have not any role to play in the present application, therefore, this Hon'ble Court may be pleased to reject the present application qua the present deponent.

Solemnly affirmed at Gandhinagar on this 24th day of January, 2024.


DEPONENT

Executive Engineer
Urban Cell, GWSSB,
Gandhinagar

Explained by me
in vernacular
&
Identified by me



Solemnly Affirmed
Before Me

(C. M. RAVAL)
NOTARY
Govt. of Gujarat

24 JAN 2024

Advocate

Entered in Notary Register at
Serial No. 62 Vol. No. I

C. M. RAVAL, Advocate & Notary
GANDHINAGAR.

24 JAN 2024

